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Cardio-thoracic & Vascular surgery	Carotid endarterectomy	32,000
Cardio-thoracic & Vascular surgery	Aortic Angioplasty with two stents/ Iliac angioplasty with stent Bilateral	90,000
Cardio-thoracic & Vascular surgery	Bilateral thrombo embolectomy	30,000
Cardio-thoracic & Vascular surgery	Aorto-uni-iliac/uni-femoral bypass with synthetic graft	70,000

Fatalities from consumption of spurious drugs

†1385. SHRI RAMKUMAR VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any complaint has been filed regarding the death of a person due to consumption of spurious drugs during the last three years and in the current year; and

(b) if so, the details thereof and the action taken on such complaints?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) The manufacture, sale and distribution of drugs in the country are regulated under the provisions of Drugs and Cosmetics Act, 1940 and Rules, 1945 thereunder through a system of licensing and inspection. Licenses for manufacture, sale and distribution of drugs are granted by the State Licensing Authorities (SLAs) appointed by respective State Governments.

As per information received from State/UT Drugs Controllers, as on November 2019, no complaint has been filed regarding the death due to consumption of spurious drugs during the last three years and the current year.

Anaemic women in India

1386. SHRI MANAS RANJAN BHUNIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether women at large and pregnant women have suffered from serious anaemia, if so, the percentage of anaemia in women in the country at present; and

(b) the percentage of anaemia in pregnant women at present?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) No. However, as per the National Family Health Survey (NFHS) - IV (2015-16), 53.1% women aged 15-49 years and 50.4% pregnant women in the country are anemic. Of which 1 % women aged 15-49 years and 1.3% pregnant women are severely anemic (Hb <7gm/dl).

Violations of Infant Milk Substitutes Act

1387. SHRI B. LINGAIAH YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the instances of violations which took place while implementing Infant Milk Substitutes (IMS) Act;

(b) the action taken thereon in the last five years;

(c) the steps being taken to appoint district level officers who can report violations of the IMS Act to Government by giving training to them, as this lack of mechanism is clearly worrisome for the future of the newborns and their nutrition in the country;

(d) the steps being taken to remove the dilemma of interpreting the law in future; and

(e) the views of States and experts in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (e) Infant Milk Substitutes (IMS) Act is a special Act to protect, promote and support breastfeeding. Implementation and monitoring of the IMS Act does not come under the purview of Food Safety and Standards Authority of India (FSSAI). It falls within the domain of Ministry of Women and Child Development.

FSSAI is responsible for implementation of Food Safety and Standards Act, 2006 and Rules and Regulations made thereunder.

Standards for Infant Milk Substitutes are prescribed under regulation 2.1.19 of Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011 and are required to be followed by all Food Business Operators dealing with Infant Milk Substitutes.